

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. SANJAY PARIHAR

Civil Appeal No(s). 17432/2017

RAM AVATAR AGARWAL

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

Date : 08-02-2018 This appeal was called on for hearing today.

For Appellant(s)

Mr. K. K. Mohan, AOR

For Respondent(s)

Mr.H.C.Kharbanda,Adv.

Mr. Yash Pal Dhingra, AOR

Mr.Adarsh Kumar Tiwari,Adv.

Mr.Prabodh Kumar,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Service of notice is complete on the respondent Nos.1-5, but no one has entered appearance on their behalf. However, Mr.Prabodh Kumar, Ld.counsel undertakes to appear for the respondent No.4. He seeks and is given two week's time to file the vakalatnama and four weeks time to file the counter affidavit. Ld.counsel for the petitioner is directed to serve the copy of pleading to the said respondent within one week after filing the vakalatnama.

The respondent No.6 has failed to file the counter affidavit within the period stipulated under the rules.

List the matter again on 03.04.2018.

SANJAY PARIHAR
Registrar

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